

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No. 796 of 2004**

Jabalpur, this the 21<sup>st</sup> day of December, 2004

Hon'ble Mr. Madan Mohan, Judicial Member

Chandra Kala Bai, W/o Late Srhi Gulab Singh,  
Aged about 46 years, R/o Jabalpur, Gate,  
Bangaliya, Ward No.7 Itarsi, M.P.

**Applicant**

(By Advocate – Shri M.K.Verma)

**Versus**

1. Union of India through Chairman Railway Board, Rail Bhawan, New Delhi.
2. General Manager, Central Railways, Chhatrapati Shivaji Terminus, Mumbai.
3. Divisional Railway Manager, Central Railway, Bhopal.

**Respondents**

(By Advocate – Shri H.B.Shrivastava)

**(O R D E R) Oral**

Heard the learned counsel for the parties.

2. The learned counsel for the applicant argued that in Annexure R-2 dated 6.4.1994 annexed to the return filed by the respondents, the respondents have stated that the husband of the applicant who was an employee in the respondents Department was removed from service. This fact has come in the knowledge of the applicant only after filing of the return by the respondents. Hence, he has to seek the remedy for quashing the aforesaid order of the respondents by filing a separate Original Application.

3. Thus, the learned counsel for the applicant seeks permission to withdraw this Original Application. Permission is granted.



Accordingly, this Original Application is dismissed as withdrawn with liberty to the applicant to file afresh if he still feels aggrieved and if so advised.

21/12/04

**(Madan Mohan)**  
**Judicial Member**

“SA”

Issued  
On 22.12.04

मुख्यमंत्री का दस्तावेज़  
मुख्यमंत्री का दस्तावेज़

M.K. Varma P.W.D.B.P  
H.B. Jaiswal B.P  
P.W.D.B.P